

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 172 OF 2018**

**Dated: 23<sup>rd</sup> October, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Shri Suryakant Gupta, Proprietor M/s Rajaram Maize Products .... Appellant(s)**  
**Solar Power Division**

**Versus**

**Chhattisgarh State Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Aniket Bhattacharya  
Mr. Karan Khanna  
Mr. Arjun Aggarwal

Counsel for the Respondent(s) : Mr. Ravi Sharma for R-1  
  
Mr. Apoorv Kurup  
Ms. Nidhi Mittal for R-2 & 3

**ORDER**

Learned counsel, Mr. Ravi Sharma, appearing for the first Respondent submitted that, they do not propose to file reply in the matter.

Learned counsel, Mr. Apoorv Kurup, appearing for the Respondent Nos. 2 & 3, prays for another six weeks time to file his reply in this matter. Learned counsel, Mr. Ravi Sharma, appearing for the first Respondent also prays for six weeks time to file his rejoinder in the matter.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 and 2 & 3 and learned counsel appearing for the Appellant, as stated above, are placed on record.

Learned counsel appearing for the Respondent Nos. 2 & 3 is permitted to file his reply/written submissions, as requested supra, by 04.12.2018, after duly serving copy on the other side. Thereafter, rejoinder, may be filed by the Appellant by 15.01.2019, after duly serving copy on the other side.

List the matter on **22.01.2019**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

**(S. D. Dubey)**  
**Technical Member**

*vt/js*

**(Justice N. K. Patil)**  
**Judicial Member**